

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 197 OF 2020

Anyssia Viegas

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. Nigel Da Costa Frai, Advocate for the Petitioner.

Mr. Pravin Faldessai, Additional Government Advocate for the Respondent nos. 1, 2, 3 and 5.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 7<sup>th</sup> October, 2020

P.C.

1. The matter is posted in the next week i.e. 14.10.2020.
2. Mr. Faldessai, learned Additional Government Advocate, states that referring to award of works commensurate to qualifications held by the petitioner will be sorted out by them. He pointed out that a decision has already been taken to shift the petitioner to the Education Department where she can be provided with proper work.

3. Accordingly, we post this matter for further consideration on 14.10.2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*